



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH

ORDER SHEET

Application No. O.A. 731 of 2006

Applicant(s) Dipti Ranjan Naeik Respondent(s) Union of India & others

Advocate for Applicant(s) M/S. Dillip Kumar Mohapatra Advocate for Respondent(s) D. P. Sween

NOTES OF THE REGISTRY

1. P.O. of Res. 50f- filed.
Copy served.
For favour of
Registration please.

30.10.06 S.O.(J)

30.10.06

30.10.06

For Admission with
Interim order
Copy served.

27-10-06 Bench

ORDERS OF THE TRIBUNAL

REGISTER

1. Order dated 30.10.2006.

Heard learned counsel for
the Parties and Perused the
materials placed in record.

Challenging the selection and
appointment of Res. no. 4, the
Applicant has filed this OA.
It is seen that he has
also made a representation to
Res. no. 5 under Annexure-3
Praying for removal of
injustice done to him in
the matter of selection &

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy of Order with
copy of OA may be
sent to all respondents
by post and copy of order
may be given to both the
counsel.

MS-11.06

[Handwritten signature]

appointment of the Post
of Electrician - cum - Plumber
which is still pending with
him. In this view of the
matter, without expressing any
opinion on the merits of this
OA, this OA is disposed
of with direction to Respondent
no. 5 to take a final view
on this within a period of
two months of receipt of a
copy of this order. No costs.

Send copies of this order
along with copies of OA and
free copies of this order be
given to Ld. Counsel for
both sides.

[Handwritten signature] (clerk CA)